

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 Execution Appeal No. 33 of 2023
 In
 O.A. NO. 465 of 2019

IN THE MATTER OF:

KULWINDER SINGH SANDHU & ORS.

...APPLICANT(S)

VERSUS

RAM MURTI & ORS.

...RESPONDENT(S)

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Affidavit submitted in compliance with the directives outlined in the order dated 01.12.2023 issued by the Hon'ble National Green Tribunal.

Through:

Place:

Date: 19.01.2024

FILED BY :

Naginder Benipal, Advocate

Naginder Benipal

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
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 O.A. NO. 465 of 2019

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KULWINDER SINGH SANDHU & ORS.

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VERSUS

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...RESPONDENT(S)

Affidavit submitted in compliance with the directives outlined in the order dated 01.12.2023 issued by the Hon'ble National Green Tribunal.

MOST RESPECTFULLY SHOWETH:



I, Sandeep Rishi, aged about 48 years, appointed as the Commissioner in Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:

1. That I am duly authorized and competent to swear this affidavit for and on behalf of Municipal Corporation, Ludhiana in the above matter.
2. That I have read and understood the order dated 01.12.2023 passed by this Hon'ble Tribunal and filing this affidavit in response to the directions thereof.
3. That this affidavit is being filed in terms of directions of Hon'ble Tribunal under its orders dated 01.12.2023, on behalf of Municipal Corporation, Ludhiana.
4. That the deponent craves liberty to raise additional submissions or file additional affidavits in case need arises during the course of arguments.

BRIEF SUBMISSIONS:

5. That this Hon'ble Tribunal, in its order dated 01.12.2023 has made the following observations:

"That the issue in this Execution Application is in respect of the new carcass disposal plant which has been constructed but has not been made operational, as a result of which the old plant is functioning resulting into discharge of pollutants in the river. In pursuant to the direction of the Tribunal dated 11.09.2023, status report on behalf of Punjab Pollution Control Board has been filed. As per the said report, a Modern and Scientific Carcass Plant was ready for commencing in July, 2021, which was to be inaugurated by the Government of Punjab on 13.07.2021 but on account of the local residents' protest, the inauguration was cancelled. The second attempt on 12.12.2022 to make the modern plant operational also failed. In the inspection report of the team of officers dated 21.06.2023, two hadda roddi sites were still found to be operating in illegal and unscientific manner. A perusal of the report of the CPCB and Punjab PCB clearly reveals that the Modern Carcass Disposal Plant though completely set up has not been made functional in last more than two and a half years."

And accordingly passed the following directions:

"3. In pursuance of the above, the State PCB has filed report dated 14.01.2020 to the effect that notice has been issued for recovery of compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi units. It is further mentioned that:

"5. The Municipal Corporation, Ludhiana gave proposal to install carcass utilization plant at Village Noorpur Bet, Humbran Road, Ludhiana. The Municipal Corporation, Ludhiana also obtained the site clearance from the competent Authority (SCA-cum-SAC) for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana. Accordingly, Director of Factories, Punjab vide letter no. 3822-27 dated 31-03-2017 issued the approval of Site to Municipal Corporation, Ludhiana for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana. 6. That under the Chairmanship of Commissioner, Municipal Corporation, Ludhiana, a joint meeting between respondent Board and MCL Officials was held on 12.06.2017 to expedite the completion of project. The officials of the Municipal Corporation, Ludhiana assured for early necessary action in the matter. The respondent Board vide its letter no. 4767 dated 23.08.2017 again requested to the Commissioner, Municipal Corporation, Ludhiana to expedite the process of establishment of Carcass Utilization Plant. The Joint Commissioner, Municipal Corporation, Ludhiana was requested by the respondent Board vide endst. No. 149 dated 05.01.2018 to submit periodic monthly progress regarding process of



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establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana to be completed by 31.12.2018. The authorities of Municipal Corporation, Ludhiana were requested to comply with the above said decisions vide Board's letter no. 1020 dated 16.07.2018. 7. That Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have also been issued by the respondent Board to the Municipal Corporation Ludhiana that the Municipal Corporation, Ludhiana shall expedite the process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana and establish the same by 31.12.2018. However, the construction has not yet been started. 8. That the Punjab Pollution Control Board has also written letter bearing no. 1095 dated 17.07.2019, 1529 dated 15.09.2019 and 927 dated 29.11.2019 to the office of the Deputy Commissioner, Ludhiana requesting therein to shift the Hadda Roddi to some suitable place in accordance with law. 9. That vide letter no. 931 dated 29.11.2019 the Commissioner, Municipal Corporation Ludhiana has again 3 been requested by the Board to complete the said project with immediate effect so that the activities being carried out by the Hadda Roddis at Ladhawal are stopped and the same are shifted to the proposed Modern and scientific Carcass Utilization Plant. 10. That in further compliance to the orders dated 10.10.2019 of the Hon'ble Tribunal it is respectfully submitted that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi sites as calculated by the Joint Committee constituted by Hon'ble NGT have been issued by the Punjab Pollution Control Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, with an opportunity of personal hearing before the Competent Authority of the Punjab Pollution Control Board to the owners of 5 Hadda Roddis. The copies of the said notices are enclosed herewith as Annexure-R1 for kind perusal."



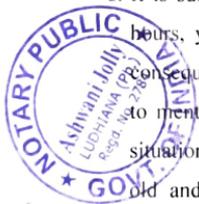
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The True copy of the order dated 01.12.2023 is annexed herewith as **Annexure – R1**.

Pursuant to the aforementioned order of the Hon'ble Tribunal, the response of the Commissionerate, Municipal Corporation, Ludhiana, is presented in the subsequent paragraphs of this affidavit.

6. It is submitted, regarding Carcass Utilization Plant, that it was attempted by Municipal Corporation Ludhiana to be operationalized on dates 13-07-2021, 19-07-2022, 12-12-2022, 27-06-2023 and then on 03-01-2024. During those attempts a number of protesters started agitating at the site and forcefully blocked the road leading to the plant and forcefully prevented Municipal Corporation Staff and the police force from operationalizing the plant. FIR No. 159 dated on 14-12-2022 was registered against the agitators in PS Ladowal by Ludhiana City. Copy of the FIR is annexed here as **Annexure No. R2**
7. It is submitted that on 03.01.2024, the Commissioner, Municipal Corporation Ludhiana, Additional Commissioner, Municipal Corporation Ludhiana, Additional Deputy Commissioner (General), Ludhiana, Sub-Divisional Magistrate (as Duty Magistrate) Ludhiana along with a Police Contingent of approximately 200 persons (male & females) under the command of Joint Commissioner of Police, Police Commissionerate, Ludhiana, visited the site of the plant and made every possible effort to make it functional. The protesters were assured that they should let the plant be operationalized on trial basis and if any deficiency is noticed, the same shall be addressed to the satisfaction of the Villagers and only thereafter, the plant shall be made fully functional.
8. It is submitted that the meeting with protesters continued for approximately 5 hours, yet the protesters did not agree to the proposal of the Authorities and consequently the plant could not be operationalized on 03.01.2024. It is pertinent to mention that use of force might have triggered into a major law and order situation as weather conditions were very cold and harsh, and protesters included old and infirm, females and children. Therefore, the plan for making plant functional was deferred.
9. It is submitted on 15.01.2024 during early hours of the day at around 03.00 AM, even during dense foggy conditions, the teams of Municipal Corporation Ludhiana, District Administrations and Police Commissionerate made an attempt to operationalize the plant. The protesters had gathered at the site blocking the approach road by putting Tractor-Trollies, stones and trees on the way. The teams started negotiations with the protesters for implementation of the orders of the Hon'ble NGT. After prolonged negotiations and dispelling the apprehensions in the minds of protesters regarding foul smell from the plant, the teams of Municipal Corporation Ludhiana, District Administration Ludhiana and Police Commissionerate Ludhiana were able to operationalize the plant at 03.00 PM on 15.01.2024. The Photographs of the team starting operations are attached herewith as **Annexure R3**.



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10. The Plant is now operational and carcasses are being brought to the plant and processed as per rules/norms daily

Considering the foregoing submissions, it is respectfully submitted that the compliance of the order of Hon'ble NGT has been made and Hon'ble Tribunal may pass appropriate orders as it deems fit and proper in the interest of justice, conscience, and good faith.

Verified that the affidavit SPA/GPA has been read over & explained to the deponent, executant who seemed correctly to understand the same at the time making above charge of

VERIFICATION:



DEPONENT

Verified at Ludhiana, on this the 19th day of January, 2024 that the contents of the above Affidavit are true and correct to my best of knowledge. No part of it is false and nothing material has been concealed there from.



DEPONENT

1275
15/1/2024

Through:

(Naginder Benipal)
Advocate,

Place: LUDHIANA.
Dated: 19.01.2024.

ATTESTED AS IDENTIFIED

NOTARY PUBLIC, LDH

19 JAN 2024



Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2023

In

Original Application No.465/2019

Kulwinder Singh Sandhu & Ors.

Applicant(s)

Versus

Ram Murti & Ors.

Respondent(s)

Date of hearing: 01.12.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Jatin Sehgal (Through VC), Mr. Adhirath Singh & Ms. Devna Soni,
Adv. for Applicants in E.A 33/2023

Respondent: Ms. Harithi Kambiri, Adv. for Municipal Corporation, Ludhiana
Mr. Ankit Siwach, Adv. for Punjab PCB (Through VC)

ORDER

1. This Execution Application has been filed seeking execution of the order dated 15.04.2021 passed in I.A. No. 332/2019 in O.A. No. 465/2019.

2. The OA was filed raising a grievance in respect of illegal and unauthorized operation of Hadda Roddi (crude and unscientific carcass disposal site) by the respondent nos. 1 to 5 therein on the bank of river Sutlej in the vicinity of Village Ladhawal, District Haryana leading to the environmental pollution and deterioration and omission on the part of the concerned authorities in compliance of the environmental laws. There was also an allegation of crude and unscientific carcass disposal in the village. The Tribunal had called for the report and on 05.02.2020,

the reports of the State PCB dated 14.01.2020 and CPCB dated 15.01.2020 were considered and following order was passed:-

“3. In pursuance of the above, the State PCB has filed report dated 14.01.2020 to the effect that notice has been issued for recovery of compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi units. It is further mentioned that:

“5. The Municipal Corporation, Ludhiana gave proposal to install carcass utilization plant at Village Noorpur Bet, Humbran Road, Ludhiana. The Municipal Corporation, Ludhiana also obtained the site clearance from the competent Authority (SCA-cum-SAC) for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana. Accordingly, Director of Factories, Punjab vide letter no. 3822-27 dated 31-03-2017 issued the approval of Site to Municipal Corporation, Ludhiana for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana.

6. That under the Chairmanship of Commissioner, Municipal Corporation, Ludhiana, a joint meeting between respondent Board and MCL Officials was held on 12.06.2017 to expedite the completion of project. The officials of the Municipal Corporation, Ludhiana assured for early necessary action in the matter. The respondent Board vide its letter no. 4767 dated 23.08.2017 again requested to the Commissioner, Municipal Corporation, Ludhiana to expedite the process of establishment of Carcass Utilization Plant. The Joint Commissioner, Municipal Corporation, Ludhiana was requested by the respondent Board vide endst. No. 149 dated 05.01.2018 to submit periodic monthly progress regarding process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana to be completed by 31.12.2018. The authorities of Municipal Corporation, Ludhiana were requested to comply with the above said decisions vide Board's letter no. 1020 dated 16.07.2018.

7. That Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have also been issued by the respondent Board to the Municipal Corporation Ludhiana that the Municipal Corporation, Ludhiana shall expedite the process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana and establish the same by 31.12.2018. However, the construction has not yet been started.

8. That the Punjab Pollution Control Board has also written letter bearing no. 1095 dated 17.07.2019, 1529 dated 15.09.2019 and 927 dated 29.11.2019 to the office of the Deputy Commissioner, Ludhiana requesting therein to shift the Hadda Roddi to some suitable place in accordance with law.

9. That vide letter no. 930 dated 29.11.2019 the Commissioner, Municipal Corporation, Ludhiana has again

been requested by the Board to complete the said project with immediate effect so that the activities being carried out by the Hadda Roddis at Ladhowal are stopped and the same are shifted to the proposed Modern and scientific Carcass Utilization Plant.

10. That in further compliance to the orders dated 10.10.2019 of the Hon'ble Tribunal it is respectfully submitted that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi sites as calculated by the Joint Committee constituted by Hon'ble NGT have been issued by the Punjab Pollution Control Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, with an opportunity of personal hearing before the Competent Authority of the Punjab Pollution Control Board to the owners of 5 Hadda Roddis. The copies of the said notices are enclosed herewith as **Annexure-R1** for kind perusal."

4. The CPCB has also filed report dated 15.01.2020. The observations and recommendations are as follows:

"3.0 OBSERVATIONS:

Following are the observations from information received

1. Methods presently adopted for carcass disposal include Deep Burial, Rendering and Incineration
2. Most States/UTs have adopted "Deep Burial" practice for disposal of carcass.
3. Total no. of carcass disposal sites in 11 States/UTs is 128, however, only 4 States/UTs (namely Delhi, J&K, Lakshadweep and Mizoram) have granted authorization to 7 carcass disposal sites as per details given below:

State/UT	No. of authorization sites	Disposal methods
Delhi	1	Rendering plant
J & K	1	Deep Burial
Lakshadweep	4	Deep Burial
Mizoram	1	Slaughter House

Chandigarh is in process of installation of incinerator.

4. West Bengal has indicated that 24 sites are scientifically developed. However, neither details regarding the burial practices followed are not given nor has authorization been granted to these sites by WBSPCB.
5. Different carcass disposal methods are mentioned below:

5.1 Rendering:

Rendering is the process of converting animal carcasses to pathogen-free, useful by-products such as feed protein. In the process of rendering, the carcasses are exposed to high temperatures using pressurized steam to ensure destruction of most pathogens. It is a closed system for mechanical and thermal treatment of animal tissues leading to stable, sterilized products.

5.2 Incineration:

Incineration is the thermal destruction of carcasses by auxiliary fuel such as diesel or natural gas etc. or by using electric energy. It reduces carcasses to ash and is generally bio-secure.

5.3 Burial:

Burial is a method in which carcass is buried in the ground. It is common method of carcass disposal. Use of slaked lime, bleaching powder and crystal salt are some remedial measures taken to address environmental issues related to deep burial in case of infectious carcass.

5.4 Other methods

Other methods of disposing animal carcass are pyre-burning, composting, mounding and other patented technologies.

Recommendation:

1. *Carcass should be utilized adopting rendering process or incineration. In rendering plant, odour control methods, such as bio-filters, scrubber etc. may be adopted and to meet prescribed standards before discharge. In incinerator, air pollution control devices should be installed.*
2. *Disposal of carcass through deep burial method may be adopted where rendering/incineration facility is yet to be developed.*
3. *Operators of carcass disposal sites should obtain authorization from respective SPCBs/PCCs.*
4. *SPCBs/PCCs need to monitor carcass disposal sites or facilities to address environment issues.*
5. *Consolidated guidelines on carcass disposal may be issued by Ministry of Housing & Urban Affairs/Ministry of Animal Husbandry and Dairying.”*

5. *In view of the above, the action taken not being adequate, further steps in the matter are necessary. CPCB needs to prepare guidelines in the matter and circulate the same for compliance to all the States/UTs. The CPCB may also laydown interim mechanism in the matter to be adopted immediately. CPCB may also complete action in terms of earlier directions for collecting information from all State PCBs/PCCs about the status on the subject at the ground level. The State PCB may also take appropriate effective measures in the matter. We request the Committee headed by Justice Jasbir Singh, former Judge, Punjab and Haryana High Court to oversee the steps taken by the State PCB in the matter.*

6. *Deputy Commissioner, Ludhiana and Commissioner, Municipal Corporation, Ludhiana to file action taken report within one month to this Tribunal by email at judicial-ngt@gov.in.*

7. *Action taken reports may be filed by Punjab PCB and CPCB before the next date. A copy of this order be sent by e-mail to CPCB, Punjab State PCB, Justice Jasbir Singh, former Judge, Punjab & Haryana High Court, Deputy Commissioner, Ludhiana and Commissioner, Municipal Corporation, Ludhiana by email.”*

3. The Tribunal had also appointed a monitoring Committee headed by Justice Jasbir Singh, Former Judge of Punjab and Haryana High Court and the status report in this regard was duly considered. Thereafter, the Tribunal had disposed of the OA on 15.04.2021 by issuing the following directions:-

“9. *It is further stated that the issue of assessment of environmental compensation was taken up in the light of report of the Municipal Corporation and vide order dated 13.04.2021, compensation of ₹8 Lakhs was required to be paid by the Municipal Corporation for delay in taking necessary steps. The report of the State PCB does not mention the status of compliance of recovering compensation earlier assessed. **The State PCB may accordingly take further action for compliance of the direction already issued as well as the recommendations now made by the Committee. Further remedial action may also be taken by the Municipal Corporation and Deputy Commissioner, Ludhiana in the light of the recommendations of the Monitoring Committee.***

10. *We have taken on record the response of some other State PCBs on the subject. **The CPCB may take further action for ensuring compliance of the Guidelines issued.***

11. *In the present matter, joint Committee of the CPCB and State PCB may ascertain compliance status, particularly whether adequacy of steps taken for restoration of environment as well as collection of compensation and its utilisation and give its report to the Chairman, CPCB within three months for such further directions as may found necessary by the Chairman CPCB for enforcement of law.”*

4. The issue in this Execution Application is in respect of the new carcass disposal plant which has been constructed but has not been made operational, as a result of which the old plant is functioning resulting into discharge of pollutants in the river. In pursuant to the

direction of the Tribunal dated 11.09.2023, status report on behalf of Punjab Pollution Control Board has been filed. As per the said report, a Modern and Scientific Carcass Plant was ready for commencing in July, 2021, which was to be inaugurated by the Government of Punjab on 13.07.2021 but on account of the local residents protest, the inauguration was cancelled. The second attempt on 12.12.2022 to make the modern plant operational also failed. In the inspection report of the team of officers dated 21.06.2023, two hadda rodhi sites were still found to be operating in illegal and unscientific manner. A perusal of the report of the CPCB and Punjab PCB clearly reveals that the Modern Carcass Disposal Plant though completely set up has not been made functional in last more than two and a half years.

5. A report on behalf of the Municipal Corporation, Ludhiana dated 01.12.2023 has been filed today. The said reply also reiterates the factum of setting up of the new carcass utilization plant in 2021 and the failure of the authorities to make it functional till now. The plea of protest by the local residents has been taken but two and a half years is a very long time for the authorities of the State to solve the issue and make the newly commissioned plant functional especially when pollution is being caused by the old plant and keeping the new plant idle for longtime will have damaging effect.

6. The very fact that for last two and a half years, the State authorities have not been able to inaugurate or make the plant functional, puts a question mark on the efficiency and effectiveness of the State authorities of the State of Punjab.

7. In the aforesaid circumstances, we direct personal appearance of the Chief Secretary of Punjab through virtual mode on the next date of hearing.

8. List this matter on 22.01.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

December 01, 2023
Execution Application No. 33/2023
In Original Application No.465/2019
SN

ANNEXURE- A10

N.C.R.B/ਸਿਨ.ਸੀ.ਆਰ.ਬੀ
I.I.F.-I / ਵਿਕੀਕ੍ਰਿਤ ਤਫ਼ਤੀਸੀ ਫਾਰਮ -I**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

(ਮੌਜੂਦਾ ਸੂਚਨਾ ਰਿਪੋਰਟ)

(ਧਾਰਾ 154 ਵੀਂ ਪ੍ਰਕਿਰਮਾ ਸਹਿਤ ਏ ਡਿਪੋਰਟ)

1. District (ਜ਼ਿਲ੍ਹਾ): POLICE COMMISSIONERATE
LUDHIANA

P.S.(ਥਾਣਾ): LADHUWAL

Year(ਸਾਲ): 2022

FIR No. 0159

(ਜਿਥੇ ਥਾਣਾ ਆਰ ਸੀ):

Date and Time of FIR

14/12/2022 22:10 hrs

Is FIR election related (Yes/No) No

(ਕਿਥੇ ਥਾਣਾ ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

(ਕੀ ਇਹ ਨਾਲ ਸਬੰਧਿਤ ਕੇਸ ਆਈ.ਆਰ. 077
(ਹਾਂ/ਨਹੀਂ)):

Election Type (ਹੋਣ ਦੀ ਕਿਸਮ):

NA

2. S.No.(ਨਜ਼ੀ ਨੰ.) Acts (ਕਾਨੂੰਨ)

1 IPC 1860

2 IPC 1860

3 IPC 1860

Sections (ਧਾਰਾਵਾਂ)

323

341

149

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Monday

Date From

(ਤਰੀਕ ਤੋਂ):

12/12/2022

Date To

(ਤਰੀਕ ਤਕ):

12/12/2022

Time Period

(ਸਮਾਂ ਮਿਆਦ): Pahar 5

Time From

(ਸਮੇਂ ਤੋਂ):

14:30 hrs

Time To

(ਸਮੇਂ ਤਕ):

14:30 hrs

(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ):

Date

(ਮਿਤੀ):

14/12/2022

Time

(ਸਮਾਂ):

21:30 hrs

(c) General Diary Reference (ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ):

Entry No.

(ਪ੍ਰਵਿਸ਼ਟੀ ਨੰ.):

038

Date & Time

(ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

14/12/2022 21:30 hrs

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

(a) Direction and distance from P.S.
(ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ):

SOUTH-EAST, 5 Km(s)

Beat No.

(ਬੀਟ ਨੰ.):

(b) Address (ਪਤਾ):

ਪਿੰਡ ਗੁਲਪੁਰ, ਲੁਧਿਆਣਾ

(c) In case, outside the limit of this Police Station, then
(ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S.

(ਥਾਣੇ ਦਾ ਨਾਮ):

District(State)

(ਜਿਲ੍ਹਾ (ਰਾਜ)):



N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ
I.I.F.-1 ਇਕੀਕ੍ਰਿਤ ਤਫ਼ੀਲੀ ਫਾਰਮ -1

6. Complainant / Informant (ਸਿਖਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਨਿਰਮਲ ਸਿੰਘ ਅਰਜਨ ਸਿੰਘ
 (b) Father's Name (ਜਿਜਾ ਦਾ ਨਾਮ):
 (c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1970
 (e) UID No (ਯੂਆਈਡੀ ਨੰ.):
 (f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):
 Place of Issue (ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):
 (g) Id details (Ration Card, Voter ID Card, Passport, UID No.):
 S.No. Id Type Id Number (ਲੜੀ ਨੰ:) (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ) (ਪਛਾਣ ਨੰਬਰ)

(d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA
 Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ:)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਪਿੰਡ ਗੋਸਪੁਰ, GONSPUR, ਥਾਣਾ ਲਾਡਵਾਲ ਲੁਧਿਆਣਾ, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਪਿੰਡ ਗੋਸਪੁਰ, GONSPUR, ਥਾਣਾ ਲਾਡਵਾਲ ਲੁਧਿਆਣਾ, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number (ਟੈਲੀਫੋਨ ਨੰ): Mobile (ਮੋਬਾਇਲ ਨੰ): 91-9878622714

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	20/25 ਨਾ ਮਾਲੁਮ ਵਿਆਕਤੀਆ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA,

Reasons for delay in reporting by the complainant/Informant (ਸਿਖਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

Particulars of properties of Interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ:)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value (In Rs/-) (ਰਕਮ (ਰੁ ਰੁ))
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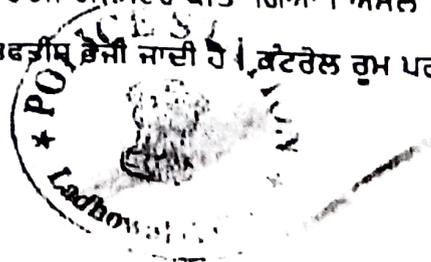
N.C.R./ਐਨ.ਸੀ.ਆਰ.ਬੀ
I.I.F.-1 ਵਿਭਾਗਿਕ ਤਫ਼ੀਲੀ ਵਾਰਮ -1

10 Total value of property stolen (In Rs/-)
(ਕੁੱਲ ਚੋਰੀ ਸਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ (ਰੁ ਵਿੱਚ)):

11 Inquest Report / U.D. case No., If any (ਰਫ਼ਤੀਲੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ., ਜੇਕਰ ਕੋਈ ਹੋਵੇ):
S. No. (ਕਤੀ ਨੰ.) UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ.)

12 First Information contents (ਬੇਰਬਾ):

ਬਿਆਨ ਅਜਾਨੇ ਨਿਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਅਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਗੋਸਪੁਰ ਥਾਣਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ ਉਮਰ 52 ਸਾਲ ਫੋਨ ਨੰਬਰ 98788-22714, ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈ ਉਕੱਤ ਪਤੀ ਦਾ ਗਹਿਣੇ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮੈ ਪ੍ਰਾਈਵੇਟ ਡਰਾਇਵਰੀ ਕਰਦਾ ਹਾਂ ਅਤੇ ਮਿਤੀ 12-12-2022 ਨੂੰ ਵਕਤ ਕਰੀਬ 2:30 ਵਜੇ ਦੁਪਿਹਰ ਮੇ ਆਪਣੇ ਟਰੈਕਟਰ ਨੰਬਰ BR-32-F-5179 ਮਾਰਕਾ ਮੋਸੀ ਅਤੇ ਟਰਾਲੀ ਪਰ ਮਰੇ ਹੋਏ ਪਸ਼ੂ ਲਾਏ ਕਿ ਕਰਾਕੋਸੀ ਯੂਟੀਲਾਈ ਜੇਸਨ ਪਲਾਟ ਪਿੰਡ ਰਸੂਲਪੁਰ ਲੁਧਿਆਣਾ ਆਪਣੇ ਸਾਥੀ ਵਰਕਰਾ ਇੰਦਰ, ਅਕੁੰਸ ਅਤੇ ਅਜਾਦ ਫੋਕਟਰੀ ਵੱਲ ਨੂੰ ਜਾ ਰਹੇ ਸੀ, ਤਾਂ ਰਸੂਲਪੁਰ ਤੋਂ ਫੋਕਟਰੀ ਨੂੰ ਮੇਨ ਸੜਕ ਦੇ ਚੱਕ ਵਿੱਚ ਮੁੜਨ ਲੱਗੇ ਤਾਂ ਮੋਕਾ ਪਰ ਕਰੀਬ 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆ ਨੇ ਜਿੰਨਾ ਦੇ ਹੱਥਾ ਵਿੱਚ ਡੰਡੇ ਸਨ, ਨੇ ਸਾਨੂੰ ਰੋਕ ਕਿ ਜਾਡੀ ਬਿਨਾ ਵਜਾ ਕੁਟ ਮਾਰ ਕਰਨੀ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਅਸੀਂ ਬਚਾਉ ਬਚਾਉ ਦਾ ਰੋਲਾ ਪਾਇਆ ਤਾਂ ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀ ਡੌਡਿਆ ਸਮੇਤ ਮੋਕਾ ਤੇ ਫਰਾਰ ਹੋ ਗਏ, ਅਸੀਂ ਮੋਕਾ ਤੇ ਭੱਜ ਕਿ ਜਾਨ ਬਚਾਈ ਤੇ ਫੋਕਟਰੀ ਅੰਦਰ ਚੱਲੇ ਗਏ, ਅਸੀਂ ਫੋਕਟਰੀ ਦੇ ਮਨੇਜਰ ਦਵਿੰਦਰ ਕੁਮਾਰ ਵਰਮਾ ਨੂੰ ਬਜ਼ਰੀਆ ਟੈਲੀਫੋਨ ਰਾਹੀਂ ਸਾਰੀ ਗੱਲ ਦੱਸੀ ਜਿੰਨਾ ਨੇ ਮੋਕਾ ਪਰ ਆ ਸਾਡਾ ਸਾਰਿਆ ਦਾ ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਤੇ ਮੈਡੀਕਲ ਕਰਵਾਇਆ ਅੱਜ ਆਪ ਪਾਸ ਥਾਣਾ ਹਾਜ਼ਰ ਆ ਕਿ ਆਪਣੇ ਮਨੇਜਰ ਸਮੇਤ ਆਪ ਜੀ ਨੂੰ ਬਿਆਨ ਲਿਖਾ ਦਿੱਤਾ ਹੈ, 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆਂ ਖਿਲਾਫ ਕੰਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ, ਬਿਆਨ ਲਿਖਾ ਦਿੱਤਾ ਸੁਣ ਲਿਆ ਠੀਕ ਹੈ। ਸਹੀ :- ਨਿਰਮਲ ਸਿੰਘ (ਪੰਜਾਬੀ) ਤਸਦੀਕ :- ASI ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਥਾਣਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 14/12/2022, ਕਾਰਵਾਈ ਪੁਲੀਸ :- ਅੱਜ ਮਨ ਸ:ਬ:ਸਮੇਤ ਸਾਥੀ ਕਰਮਚਾਰੀਆਂ ਸ:ਬ: ਲਖਵਿੰਦਰ ਸਿੰਘ ਨੰਬਰ 2226/ਲੁਧਿ: ਅਤੇ PHG ਕਸਮੀਰ ਸਿੰਘ ਨੰਬਰ 19925 ਦੇ ਹਾਜ਼ਰ ਥਾਣਾ ਸੀ, ਤਾਂ ਮਨ ਸ:ਬ:ਪਾਸ ਨਿਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਅਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਗੋਸਪੁਰ ਥਾਣਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ ਨੇ ਹਾਜ਼ਰ ਆ ਕਿ ਆਪਣਾ ਉਕੱਤ ਬਿਆਨ ਤਹਿਰੀਰ ਕਰਵਾਇਆ ਬਿਆਨ ਅਤੇ MLR/NT/114/2022 ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ MLR ਵਿੱਚ ਕੁੱਲ 06 ਸੱਟਾ ਲੱਗਣੀਆਂ ਲਿਖੀਆਂ ਹਨ, ਜੋ ਸਾਰੀਆਂ ਬਲੱਟ ਹਨ, ਸੱਟ ਨੰਬਰ 05 ਐਕਸਰੇ ਅਪੀਨੀਆਨ ਅਤੇ ਸੱਟ ਨੰਬਰ 06 ਆਈ ਅਪੀਨੀਆਨ ਲਈ ਰੱਖੀਆਂ ਹਨ, ਬਿਆਨ ਅਤੇ MLR ਨੰਬਰੀ ਉਕੱਤ 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆ ਦੇ ਖਿਲਾਫ ਬਾ ਜੁਰਮ 323,341,149 IPC ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾ ਕਰ ਬਿਆਨ ਹੱਥੀ PHG ਕਸਮੀਰ ਸਿੰਘ ਨੰਬਰ 19925 ਦੇ ਮੁੱਖ ਮੁਨਸੀ ਪਾਸ ਭੇਜਿਆ ਜਾ ਰਹਿਆ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰ। ਕ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਕੰਟਰੋਲ ਰੂਮ ਪਰ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ ਸ:ਬ:ਸਮੇਤ ਮਦੱਈ ਮੁਕੱਦਮਾ ਅਤੇ ਸਾਥੀ ਕਰਮਚਾਰੀ ਮੋਕਾ ਵਕੂਆ ਰਵਾਨਾ ਹੁੰਦਾ ਹਾਂ। ਸਹੀ :- ASI ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਥਾਣਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 14/12/2022, ਬਾ ਹੱਦ ਥਾਣਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ AT :- 9.25 PM, ਹਸਕੰ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੇਸੂਲ ਥਾਣਾ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ 20/25 ਨਾ ਮਲੂਮ ਵਿਆਕਤੀਆ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ। ਅਸਲ ਬਿਆਨ ਸਮੇਤ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ PHG ਅਰਿੰਦਾ ਨਿਜਦ ASI ਪਾਸ ਬਰ ਮੋਕਾ ਬਾਏ ਤਫ਼ੀਲੀ ਡੀਜੀ ਜਾਦੀ ਹੈ। ਕੰਟਰੋਲ ਰੂਮ ਪਰ





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